

ITEM NO.1713

COURT NO.14

SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CRIMINAL APPEAL Diary No(s). 53282/2023

PANCHAM SINGH & ORS.

Petitioner(s)

VERSUS

STATE OF U.P.

Respondent(s)

(FOR ADMISSION and IA No.3049/2024-EXEMPTION FROM FILING O.T. and IA No.3048/2024-EXEMPTION FROM SURRENDERING WITHIN TIME and IA No.14361/2024-SUSPENSION OF SENTENCE)

Date : 02-02-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE S.V.N. BHATTI
[IN CHAMBERS]

For Petitioner(s) Mr. Rajnish Kumar Jha, AOR
Mr. Mahenda Kumar, Adv.
Mr. Alok Kumar Dwivedi, Adv.
Mr. Ananya Mishra, Adv.
Mr. Sakel Dev Sharma, Adv.
Ms. Monika, Adv.
Mr. Jitender Kumar, Adv.
Mr. Dilip Kumar, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

IA No.3048/2024

The applicant(s) prays for exemption from surrendering before the Jail Authority to undergo the sentence assailed in the impugned Judgment dated 09.11.2023.

Heard learned counsel for the applicant(s).

The applicants are sentenced to undergo life imprisonment under Section 302/34 IPC and to undergo rigorous imprisonment for 10 years under Section 307/34 IPC.

I am convinced not to consider the request of the applicants for exemption from surrendering. Hence, the application is rejected.

However, taking note of the circumstances, eight weeks' time is granted to the applicants to surrender and file the proof thereof in the Registry of this Court.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(POOJA SHARMA)
COURT MASTER